BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

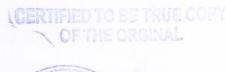
HYDERABAD BENCH, AT HYDERABAD

CP No.10/241/HDB/2016

Date of Order: 08.11.2016

Between:

 Sri Ch. Santosh Raja Goud Cheekati S/o. Bhupal Goud Cheekati, Age: 40 Years, R/o. H.No. 3-6-784/A, Flat No. 204, Legend Apartment, Street No.14, Himayat Nagar, Hyderabad, State of Telangana, Occu: Business.





..... Petitioner

AND

- Veera Vaishnavi Granites Pvt Ltd
 CIN: U14102TG2003PTC040449,
 Regd. Off: H.No. 1-2-53, Flat No.302,
 Odeon Enclave, Domalguda,
 Hyderabad, State of Telangana.
- Mr. Ch, Bhupal Goud
 S/o. Late Ayodhya, aged about 67 Years
 Occ: Chairman of Veera Vaishnavi Granites Pvt. Ltd.,
 Hyderabad, O/o.H.No.1-2-53, Flat No.302,
 Odeon Enclave, Domalguda,
 Hyderabad.

3. Smt. Rohini B. Goud,

W/o. Ch. Bhupal Goud

Aged about 65 Years,

Occ: Additional Director of Veera Vaishnavi Granites Pvt. Ltd,

Hyderabad,

O/o.H.No.1-2-53, Flat No.302,

Odeon Enclave, Domalguda,

Hyderabad.

.... Respondents

Counsel for Petitioner:

Counsel for Respondents:

Shri S. Keshava Rao Shri C.V.L.N Murthy

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)



ORDER

The Bench passes the following Order:

1. The company petition bearing no. CP No. 10/241/HDB/2016 has been filed under Section 241 (1) of the Companies Act, 2013 by interalia seeking to regulate the conduct of the affairs of the company with regard to its future business; to declare all the Board /General Body meetings held from 19.09.2015 till date and the decisions taken therein as null and void and he has sought relief by interalia seeking to maintain the status quo with regard to the composition of the Board of Directors as on 19th September, 2015; to direct the company to maintain status quo with

- regard to share holding pattern as on 19.09.2015, etc.
- Heard Shri. Keshava Rao, learned counsel for petitioner and Shri C.V.L.N Murthy, learned counsel for all respondents. Shri C.V.L.N Murthy takes notice for all respondents.
- 3. The learned counsel for the Petitioner submits that the Respondents are not permitting him to participate in the company affairs as Director or Shareholders. The respondents are unilaterally and arbitrarily taking decisions in running the affairs of the company against the interest of the Company. In order to protect the interest of the company and his interest, he has sought interim relief to protect his interest.
- 4. In the interest of justice and in order to protect the interest of parties, by way of interim measures, the decision of the Company to remove the petitioner as Director of the Company as per the agenda of the Board of Directors meeting held on 27.08.2016 is suspended till the next date of hearing. The petitioner should be continued as Director and discharge his normal functions without raising any frivolous issues in the running of affairs of the Company.
- 5. Both the parties are directed to cooperate with each other in order to ensure smooth functioning of the Company. All transactions of the Company should be done with mutual understanding and no major decision to be taken till next date of hearing. Both the parties are permitted to transact normal day to day affairs of the Company mutually. The Petitioner is specially directed not to raise trivial issues in running the affairs of the company. All decisions taken in the meanwhile shall be subject to the result of the CP. Post the case on 22.11.2016 for further orders.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY

RAJESWARA RAO VITTANALA

Member (T)

Member (J)

